

HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF CHHATTISGARH; BILASPUR

NOTICE OF NATIONAL LOK ADALAT

As per guidelines issued by the National Legal Services Authority, New Delhi, National Lok Adalat to be held on 14/04/2018. The following types of cases will be taken up for disposal in the aforesaid National Lok Adalat :

- (i) Criminal Compoundable Offence;
- (ii) NI Act cases under Section 138;
- (iii) Bank Recovery cases.
- (iv) MACT cases.
- (v) Labour disputes cases;
- (vi) Electricity and Water Bills (excluding non-compoundable cases);
- (vii) Matrimonial disputes;
- (viii) Land Acquisition cases;
- (ix) Service matters relating to pay and allowances and retiral benefits;
- (x) Revenue cases (pending in District Courts and High Courts only);
- (xi) Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc. (please specify the category)

In the circumstances, High Court Legal Services Committee is contemplating to hold National Lok Adalat for the above-mentioned subject specified by NALSA for the matters pending in the High Court of Chhattisgarh on 14/04/2018.

It is therefore, all the Advocate/concerned party, who are interested to place their matters pending in the High Court of Chhattisgarh on the above mentioned subject or any other subject for settlement in National Lok Adalat, are requested to contact the undersigned along with the details of their case number on or before 12/03/2018, so that necessary action may be taken. All are requested to co-operate and participate in National Lok Adalat.

Date : /02/2018


(Bhanu Pratap Singh Tyagi)

Secretary
High Court Legal Services Committee
Bilaspur